

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No.3093/2016  
M.A.No.3521/2017

Wednesday, this the 20<sup>th</sup> day of September 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. Jyoti Golani w/o Shri Suresh Golani  
Aged 60 years  
r/o 45, Munirika Enclave  
New Delhi – 67

(Mr. Sagar Saxena, Advocate)

..Applicant

Versus

1. Union of India through Secretary  
Ministry of Health & Family Welfare  
Nirman Bhawan  
New Delhi – 11
2. Govt. of NCT of Delhi  
Department of Health & Family Welfare  
Through its Principal Secretary  
Delhi Secretariat, 9<sup>th</sup> Level, IP Estate  
New Delhi – 2
3. Govt. of NCT of Delhi  
Department of Health & Family Welfare  
Through its Additional Secretary  
Delhi Secretariat, 9<sup>th</sup> Level, IP Estate  
New Delhi – 2
4. Govt. of NCT of Delhi  
Department of Health & Family Welfare  
Through its Chief Secretary  
Delhi Secretariat, 9<sup>th</sup> Level, IP Estate  
New Delhi – 2
5. UPSC  
Through the Chairman  
Dholpur house, Shahjahan Road  
New Delhi – 11

..Respondents

(Mr. Rajesh Katyal, Advocate for respondent No.1,  
Mr. N K Singh, Advocate for Mrs. Avnish Ahlawat, Advocate for respondent  
Nos. 2 to 4, Nemo for respondent No.5)

**O R D E R (ORAL)****Justice Permod Kohli:**

The applicant in this O.A. was initially appointed to the post of Civil Assistant Surgeon Grade – I (Dental), Directorate of Health Service, Delhi Administration vide letter dated 24.02.1986. She earned promotions to the posts of Junior Staff Surgeon (Dental), Staff Surgeon (Senior Scale), Staff Surgeon (NFSG) and finally to the post of Consultant (SAG) on the basis of the DACP Scheme.

2. The applicant was due to retire on attaining the age of 60 years on 31.05.2016. However, on the same day, i.e., on 31.05.2016, the Government of India issued Notification for enhancement of age of superannuation of Specialists of Non-Teaching and Public Health sub cadres of Central Health Service (CHS) and General Duty Medical Officers (GDMO) of CHS to 65 years with immediate effect. The applicant preferred two representations dated 02.06.2016 and 06.06.2016 to the respondents to grant her the benefit of the aforesaid Notification.
3. Vide order dated 07.06.2016 (Annexure A-16), the respondents rejected her representation stating that she cannot be taken on duty after retiring on 31.05.2016 until the gazette order / notification of Department of Personnel & Training (DoPT) is duly endorsed by the Govt. of NCT of Delhi.
4. The controversy in the present case is squarely covered by a recent judgment of this Tribunal in the matter of **Dr. H. P. Singh v. Union of India** (O.A. No.3321/2016) decided on 25.08.2017. The applicant in the

aforesaid case was a Dental Surgeon in the Government of India and was denied the benefit of O.M. dated 31.05.2016. While allowing the O.A. filed by Dr. H.P. Singh, following observations were made:-

“4. Ms. Deep Shikha Bharati, learned counsel for the applicant has referred to the definition of CHS as notified by the Ministry of Health and Family Welfare. The definition reads as under:-

“Central Health Services (CHS) is a centralized cadre governed by the Ministry of Health & Family Welfare, controlling Doctors all over India, placed across various ministries and the Delhi Government. It has an approximate strength of 4000 Doctors as on November, 2013. To monitor the various 6 sections are designated in the Ministry which are as under:-

- CHS-I
- CHS-II
- CHS-III
- CHS-IV
- CHS-V
- CHS-VI
- CHS Rules”

It is stated that the Code CHS-VI is for the Dental Doctors. In order to establish this fact, reference is made to the appointment order of the applicant dated 03.01.1997 wherein the aforesaid code has been mentioned. The same reads as under:-

“No.A.12034/2/94-CHS-VI”

Another reference is made to the promotion order of the applicant dated 09.01.2013, and again the following number is mentioned in the order:-

“No.A.32012/4/2001-CHS-VI”

Even the Office Memorandum dated 29.10.2008 (Annexure A-10) wherein DACP Scheme was applied to the SAG, the Dental Doctors are shown to be part of CHS. The subject of the said Memorandum reads as under:-

“Extension of Dynamic Assured Career Progression (DACP) Scheme upto Senior Administrative Grade (SAG) level in respect of officers of Central Health Service (CHS) and Dental Doctors under the Ministry of Health and Family Welfare.”

Same code is mentioned in the communication dated 25.08.2016, which reads as under:-

“No.A.45012/1/2002-CHS-VI”

Apart from the above, seniority list dated 17.05.2016 of Staff Surgeons (Dental) also mentions the same code. The same reads as under:-

“File No.A.23018/01/2014-CHS.VI”

From the above definition read with above mentioned documents on record, it appears that CHS include six categories. It is noticed that CHS-VI is category of “Dental Service”. Thus, the “Dental Surgeons” in CHS are a part of CHS.”

5. The Tribunal further relied upon paragraph 30 of its earlier judgment in **Dr. Santosh Kumar Sharma & others v. Union of India & others** (O.A. No.2712/2016 and connected O.As.) decided on 24.08.2017, in case of Doctors in Indian System of Medicines. The said paragraph reads as under:-

“30. On the analysis of the factual matrix, we find that although the Doctors working under CHS and those working under the Indian system of medicines belong to different streams, nonetheless all the Doctors perform the similar nature of duties, i.e., treatment of patients and health care in their own systems of medicines. The service conditions of both the streams, though governed by separate rules, but are similar in nature. Rather rule 12(3) of Delhi Health Service Rules applies all the rules of Central Government to the Doctors working in the Homoeopathy system of medicines. Regulation 4 of the Regulation framed under the Delhi Municipal Corporation Act, 1957 treat all the Doctors under different streams of medicines alike and all the service conditions applicable to the Central Government employees have been made applicable to the officers and employees working under various Municipal Corporations. Thus, for all practical purposes they are treated alike. The applicants have placed on record order dated 05.09.2014 at page 16 of OA No.4066/2016, whereby the benefit of DACP scheme was extended to AYUSH Doctors up to the SAG level. Reference is also made to Cabinet decision No.663 dated 29.10.2001 of Government of NCT of Delhi, referred to hereinabove, whereby the facility for the Medical Officers were allowed at par with the Government of India in all respects, and insofar as the teaching staff is concerned, facilities at par with the teaching staff working in teaching institutions of modern system of medicines (Allopathic) were allowed. All these documents clearly demonstrate the parity of duties and equality of other working conditions. Though different rules govern them, but the rules are

similar in nature, rather the terms and conditions of service provided under various rules are same in nature. It is under these circumstances, we are of the considered view that the applicants cannot be treated differently than the Doctors working in various sub-cadres in the CHS. They are also entitled to the benefit of enhancement of age as notified vide Government order dated 31.05.2016. It is also relevant to notice that the Fundamental Rules have application to all the Government servants. The substituted Clause (bb) in FR-56 includes all categories of sub-cadres, i.e., GDMOs and specialists including teaching, non-teaching and public health sub-cadres of CHS. Though the amendment is only for CHS officers, but the Doctors under the Allopathic system of medicine working in the North DMC have also been extended the same benefit vide letter dated 30.06.2016 by the North DMC with effect from the same date the Doctors under CHS have been granted. Similar treatment cannot be denied to the Doctors working in the other two Corporations, i.e., South DMC and East DMC. The East DMC requested the Government of India, Ministry of AYUSH seeking application of the enhancement of age to AYUSH Doctors. The Ministry has not denied it. It is pertinent to note that even in the counter affidavit, the stand of the Union of India, Ministry of Health and Family Welfare, DOP&T and the Ministry of AYUSH is that it has been left to the wisdom of the concerned organizations to grant the benefit of enhancement of age. No distinguishable features between the Doctors under the Allopathy system and those under AYUSH working in the Corporations have been demonstrated in the reply to deny them similar benefit as granted to the Allopathy doctors. There is in fact discrimination between the Doctors working in different Corporations. Even Allopathy Doctors working in the East and South DMCs have been denied similar treatment. There is no intelligible differentia for treating the Doctors working in Allopathy discipline including Dental Surgeons in CHS and those in MCD and/or in other organizations/streams differently. Similarly, the Doctors working in Indian system of medicines, i.e., under AYUSH, whether Homeopathy, Ayurveda, Unani or Sidha, who are also performing similar duties in their own system and are governed by similar service conditions also cannot be treated differently on the basis of the discipline. This action is clearly hostile and discriminatory in nature.

Following directions were issued in the aforesaid judgment:-

- (1) The action of the respondents and the Government order dated 31.05.2016 as also the amendment in FR-56(bb) to the extent the enhancement of age of superannuation is confined to the Doctors under the Central Health Service are declared *ultra vires* to the Constitution and violative of Article 14.
- (2) The applicants in the present OAs are entitled to similar treatment in regard to service conditions including the age of retirement as is available to Doctors working under the Central

Health Service. The orders passed by the respondents retiring the applicants at the age of 60 years are hereby declared as null and void.

(3) The applicants will be entitled to the benefit of enhancement of age of superannuation in terms of the Government of India order dated 31.05.2016 read with the amended FR-56.

(4) A further direction in the nature of *mandamus* is issued to allow the applicants to continue in service till they complete the age of 65 years. If any of the applicants has been retired at the age of 60 years, he/she shall be re-induced into service till he/she completes the age of 65 years, and paid salary for the period he/she was out of service on account of retirement at the age of 60 years.”

6. The directions issued in the aforesaid judgment shall apply to the applicant of the present O.A. as well.

7. In this view of the matter, this O.A. is allowed in terms of the aforesaid judgment. Order dated 07.06.2016 (Annexure A-16) is hereby set aside. The applicant shall be deemed to be in service and be allowed to continue in service till she attains the age of 65 years. The applicant shall also be entitled to wages for the period she remained out of service on account of retirement at the age of 60 years.

8. In view of the aforesaid order, M.A. No.3521/2017 stands disposed of.

**( K.N. Shrivastava )**  
**Member (A)**

**September 20, 2017**  
/sunil/

**( Justice Permod Kohli )**  
**Chairman**